

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 53 of 2020

IN THE MATTER OF:

**Prokash Datta
Through Special Power of Attorney
Holders & Ors.**

...Appellants

Versus

Ikramul Majid & Ors.

...Respondents

Present:

**For Appellant : Mr. Nakul Mohta and Mr. Johnson Subba, Advocates
Mr. Rishikesh Datta, Appellant No.2 (in person)**

For Respondent : None

ORDER

26.02.2020 Heard Learned Counsel for the Appellant on the question of admission and on the interim relief.

Let Notices be issued to Respondents of the Appeal as well as I.As filed alongwith the Appeal.

Requisites along with process fee, if not filed. If the Appellant provides the e-mail address of Respondents, let notice be also issued through e-mail. Notices are also permitted to be served on the Respondents through Dasti Service.

Let the matter be fixed on **05th March, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Balvinder Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)

pks/kam